

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 932 of 2019

IN THE MATTER OF:

Mr. Piyush Periwal

...Appellant

Versus

**Stressed Assets Stabilization Fund
(SASF)**

...Respondent

Present:

For Appellant :

**Mr. Ratnanko Banerjee, Senior Advocate with
Mr. Ranvir Singh and Mr. Manish Verma, Advocates**

For Respondents:

**Mr. Ritin Rai, Senior Advocate with
Mr. Sidhartha Barua, Advocate for R-1
Mr. Sandeep Khaitan, Mr. Praful Jindal, Mr. Anand
Verma and Mr. Ashok Tibrewala, Advocates for R-2**

ORDER

(Through Virtual Mode)

14.09.2020 Heard further arguments of Mr. Ritin Rai, Senior Advocate representing the Respondent. Hearing remained inconclusive.

List the matter 'for further arguments' on **22nd September, 2020** at 2.00 P.M.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[V.P. Singh]
Member (Technical)**

/ns/gc/